

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 70 of 2014

Dated : 21st April, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Indian Power Corporation Ltd. Appellant (s)
Versus
West Bengal Electricity Regulatory CommissionRespondent (s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Atul Shanker Mathur
Mr. Dhiren Sharma
M. Abhisar Bairagi
Mr. Sandip Mitra

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Pratik Dhar for R.1

ORDER

Rejoinder to the preliminary objection has been filed today by the Appellant.

It is submitted by the learned counsel for the State Commission that show cause notice had been issued by the commission to the Appellant, who in turn sent the reply and the issue would be decided only after enquiry and it would take some time and so the matter may be posted after three months.

Accordingly Post the matter on **24.07.2014.**

**(Rakesh Nath)
Technical Member
Ts/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**

